

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.202

New IA-774/2022 New IA-858/2022 New IA-861/2022

In

IB-230(ND)/2020

IN THE MATTER OF:

M/s Newgen Specialty Plastics Ltd.

.... **APPLICANT/PETITIONER**

Vs.

M/s Royal Polyurethane India Pvt Ltd.

.... **RESPONDENT**

SECTION

U/s 9 IBC code 2016

Order delivered on 25.02.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

New IA-774/2022 :

Counsel for the Resolution Professional is present and submits that through the present IA, decision of the COC to appoint IRP namely, Mr. Rajesh Kumar Parakh as Resolution Professional has been reported.

It is seen from the Minutes of the COC that the said appointment of Mr. Rajesh Kumar Parakh has been approved with 100% majority, the said Resolution Professional has also given his consent and which has been filed with the present IA.

In view of above, this Authority confirms the appointment of Mr. Rajesh Kumar Parakh as Resolution Professional, as proposed by the COC and reported under the present IA.

Accordingly, the present IA stands **disposed of**.

New IA-858/2022 :

Counsel for the Resolution Professional is present and through this IA, the intimation of re-constitution of the Committee has been reported in terms of Regulation 71 of the Regulations, 2016.

 *contd.*

As per the said report, there is only one member on the Committee of Creditors.

After going through the said IA along with the report, the same is taken on record and IA stands **disposed of**.

New IA-861/2022 :

Counsel for the Resolution Professional is present and has taken us through the present IA which is the intimation about the composition of the revised list of Creditors of the Company under CIRP has been reported.

It is seen from the list that there are only two Creditors in the matter.

The revised list of Creditors as reported along with the present IA is taken on record, subject to just exceptions.

Consequently, the present IA stands **disposed of**.



**(BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL))**



**(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)**

Surjit

25.2.2022

IB-230(ND)/2020